

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 83 of 2013

Dated : 16th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Dhamra Port Company Ltd. ...Appellant(s)
Versus

Odisha Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Ashok K. Parija, Sr. Adv
Mr. P.P. Mohanty

Counsel for the Respondent(s): Mr. Rutwik Panda for R-1
Mr. R.K. Mehta with
Mr. Antaryami Upadhyay and
Mr. R.R. Pathak for R-2 & R-3
Mr. Hasan Murtaza and
Mr. Aditya Parada for R-4

ORDER

Admit. Issue notice to all the Respondents returnable on 17.05.2013. Registry is also directed to serve notice. Dasti service is permitted.

Mr. R.K. Mehta, Learned Counsel takes notice on behalf of Respondent no. 2 and 3. The Learned Counsel for the Respondents are directed to file their respective reply on or before 06.05.2013 after serving copy on the other side.

Post the matter on **17.05.2013**. In the meantime, rejoinder be filed, if any.

(Rakesh Nath)
Technical Member
mk/vt

(Justice M. Karpaga Vinayagam)
Chairperson